

**AUCTION OF HOUSES AND SHOPS OF
DISPLACED PERSONS**

*1188. **Shrimati Renu Chakravartty:** Will the Minister of **Rehabilitation** be pleased to state:

(a) whether any representations have been received from displaced persons in Delhi against the auction of their houses and shops; and

(b) if so, the action taken thereon?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) and (b). Yes. Some vacant Government built houses are to be auctioned. Houses which are in the occupation of displaced persons are to be transferred to claimant occupants against their verified claims and to non-claimant occupants on payment of their value in instalments. As regards evacuee property, it is intended that except in some small towns, houses valued at more than about Rs. 5,000/- should generally be sold and those of smaller value should be allotted.

ILLICIT IMMIGRANTS

*1192. **Shri S. N. Das:** Will the **Prime Minister** be pleased to state:

(a) the number of persons declared illicit immigrants from India by the Ceylon Government since the January 1954 Agreement was reached with Ceylon; and

(b) how many of them have been deported to India?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) From 1st January, 1954 to 15th August, 1954, 748 persons were declared illicit immigrants and ordered to be deported by the Government of Ceylon.

(b) 641 of such declared illicit immigrants have been deported to India.

D.V.C.

*1193. **Shri K. P. Sinha:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) the total number of persons that have been affected by the submergence of houses and lands (separately) in the area of the five D. V. C.

reservoirs of **Tilaiya, Konar, Bokaro, Maithon and Panchet Hill;**

(b) whether it is a fact that the lands reclaimed have not been accepted by the persons affected; and

(c) if so, the reasons therefor?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) to (c). A statement is laid on the Table of Lok Sabha. [See Appendix VII, annexure No. 22].

HOUSING SCHEME FOR MYSORE

*1196. **Shri Wodeyar:** Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether the Government of Mysore have forwarded a scheme for the housing of industrial workers in the cities of Mysore and Bangalore; and

(b) if so, whether the Government of India have accepted the scheme?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) and (b). Yes, Sir.

INK INDUSTRY

*1197. **Shri H. N. Mukerjee:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether it is a fact that the production capacity of indigenous fountain-pen ink industry is in excess of the present requirements; and

(b) the steps that are being taken to help the industry as against competition by foreign units setting up establishments in this country?

The Minister of Commerce (Shri Karmarkar): (a) The Tariff Commission has estimated the demand to be in the region of 9 lakhs of dozen bottles of 2 oz. The aggregate of the capacity that the various units claim to possess was about 35 lakhs of dozen bottles. In an industry like the ink industry any estimate of effective capacity must per force be defective. No